

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAT BENCH, MUMBAI.

C.P. 26/2001 TN
ORIGINAL APPLICATION NO:210/2000

DATED:8.6.2001

The applicant is a Railway employee and was removed from service in disciplinary proceedings. Subsequently he was re-instated by an order of this Tribunal dated 16.6.1999 in OA 1008/86. On being re-instated the applicant moved the respondents for allotment of Railway quarter on the basis of original date of registration. As the original date of registration was not acceptable to the respondents, the applicant came before this Tribunal in OA 210/2000. The OA was disposed of with the following observations.

"The OA is therefore, hereby allowed. It is held that the Applicant is eligible for allotment of Railway Quarters as per normal Rules. He should be provided quarters as per priority available to him with reference to the priority date of original Application made by him before his dismissal came about"

The applicant got information that three Type III quarters are vacant at Parel. The applicant made a representation for allotment of one of the quarter. As the applicant was not allotted the quarter despite being in priority, he has moved this application on the ground that there is wilful dis-obedience of the order passed in OA 210/2000 and therefore proper action be taken.

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taken against the respondents by punishing them in accordance with law. Respondent No. 3 has filed his reply to the application and has stated in para 2 that the respondents have complied with the orders of this Tribunal by allotting the Railway quarter No. RB/III/116/10 at Kurla, but as that quarter was not vacant it was cancelled on 9.5.2001 and another quarter No.RB/III/116/7 at Kurla vide order No.E5/228/Qtr. dated 9.5.2001. The learned counsel for the applicant also conceded that the applicant has been allotted quarter and he has no grievance now. Considering the circumstances and the fact that the order of the Tribunal had been complied by the respondents, though belatedly, we do not consider it to be a fit case to take action against the respondents. Notice issued to the respondents is dis-charged. C.P. stand disposed of accordingly.

B.Bahadur

(B.N.Bahadur)
M(A)

B.Dikshit

(B.Dikshit)
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